

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2218
ANSWERED ON:18.12.2013
ILLEGAL APPOINTMENTS
Ram Shri Purnmasi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether his Ministry has received complaints regarding illegal appointments of Assistant General Manager and Accounts Officer in violation of Recruitment Rules in Central Government Employees Consumer Cooperative Society; and

(b) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): Yes, Madam. Appointments in Central Government Employees Consumer Cooperative Society (Kendriya Bhandar) are made as per the recruitment rules and as per Bye-laws of Kendriya Bhandar. The Central Government have issued directions to Kendriya Bhandar that all appointments should be strictly made in accordance with existing Recruitment Rules.